

Central Administrative Tribunal
Principal Bench

New Delhi, dated this the 28th August, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

O.A. No. 300 of 1998
M.A. No. 2638 of 1999

23

Shri O.P. Singh,
S/o late Shri R.R. Singh,
Section Engineer (Hort.)
Northern Railway,
O/o the Divly. Enginer (Hort.)
DRM Office, Northern Railway,
New Delhi. . . Applicant
(By Advocate: Mrs. Minu Maine proxy
counsel for Shri B.S. Maine)

Versus

Union of India through

1. The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divl. Railway Manager,
Northern Railway,
State Entry Road,
New Delhi. . . Respondents
(By Advocate: Shri R.L.Dhawan)

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Heard.

2. Shri Dhawan states that the relief prayed for has been granted and the O.A. has been become infructuous. It is accordingly dismissed as having become infructuous.

3. In this connection our attention has been drawn to M.A. No. 2638/99 seeking a direction to declare the results of the selection for the next higher post of Horticulture Inspector. The M.A. is disposed of with a direction to open the sealed cover

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in respect of the promotion to next post of Horticulture Inspector and then declare the results thereof in accordance with rules and instructions.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

/GK/